

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00465/2020

DATED THIS THE 15th DAY OF OCTOBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

1. Sri K.Nandakishore
Major, 41 years
C/o K.Shanmugam
No.7, 1st Main, A Cross
Balaji Nagar, DRC Post
Bangalore-560 029.

2. Sri Samuel Praveen
Major, 38 years
D.No.2/34, Chandrappa Apartment
Kottigepalya.Sajjepalya
Bangalore-560 091.

....Applicants

(By Advocate Shri B.S.Venkatesh Kumar - through video conference)

Vs.

1. Union of India represented
By the Secretary, Ministry of AYUSH
AYUSH Bhawan
B-Block, GPO Complex
INA, New Delhi-110 023.

2. The Director
National Institute of Unani Medicine (NIUM)

Kottigepalya
Magadi Main Road
Bangalore-560 091.

.....Respondents

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

- i. Pass an order or direction, directing the respondents to consider the representations of the applicants for pay parity with the similarly placed employees of other Government Institutes/Hospitals and the instructions already issued vide letter dated 27.08.2016 of the first respondent.
- ii. Pass an order or direction, directing the respondents to extend the Grade Pay of Rs.4200/- to the applicants from the date of its fixation by 6th Pay Commission as per the orders of the Honorable CAT, Jaipur Bench, Jaipur.
- iii. Grant such other reliefs as this Hon'ble Tribunal deems fit to grant on the facts and circumstances of the case.

2. At the very outset, Shri B.S.Venkatesh Kumar, learned counsel representing the applicants submitted that before filing the present Original Application, the applicants had submitted representation dated 05.09.2018(Annexure-A3) which

was followed by a reminder letter dated 24.01.2019. He further submitted that the representations of the applicants have been forwarded by Director, National Institute of Unani Medicine, Bangalore to Government of India for taking an appropriate decision over the same.

3. Learned counsel further submitted that the applicants will be satisfied if a direction is issued to the Secretary, Ministry of Ayush, Government of India to decide their pending representations within a time frame.

4. Keeping in view the aforesated limited prayer made by learned counsel for the applicants, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

5. Accordingly, the Original Application is disposed of with a direction to Secretary, Ministry of Ayush, Government of India to decide the applicants' pending representations and pass a reasoned and speaking order in accordance with law within a period of four(4) months from the date of receipt of a certified copy of this order.

6. The OA stands disposed of in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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Annexures referred to by the applicant in OA No.465/2020:

Annexure-A1: Pay fixation of various institutes

Annexure-A2: Office order pursuant to Tribunal direction

Annexure-A3: Correspondence of applicants with respondents

Annexure-A4: Letters from 2nd respondent to 1st respondent
